

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 145/97

Wednesday the 19th day of January, 2000.

CORAM

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Ambikavathi.K.
Tax Assistant
Central Excise Division
Thiruvananthapuram.

...Applicant.

(By advocate Mr D.Sreekumar)

Versus

1. The Commissioner of Central Excise
Kochi-18.
2. The Assistant Collector, Central Excise
Division, Thiruvananthapuram.
3. Union of India represented by Secretary
to Government, Ministry of Finance
Central Secretariat, New Delhi. ...Respondents.

(By advocate Mr Govind K.Bharathan, SCGSC)

The application having been heard on 19th January, 2000,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

Applicant seeks the following reliefs:

- i) Direct the respondents to consider the candidature of the applicant in the interview to be held on 27.1.97 or any other subsequent dates for promotion to the post of Inspectors of Central Excise from ministerial staff.
- ii) Declare that the applicant is entitled to avail at least three chances for interview for promotion to the post of Inspector of Central Excise.
- iii) Direct the respondents to hold another interview for the applicant and similarly situated candidates for consideration for promotion to the post of Inspector of Central Excise before filling up such vacancies for the year 1997.
- iv) Direct the respondents to produce the minutes of the interview before this Tribunal for proper adjudication of the applicant's claim.
- v) To quash A-2 order and to award costs from the respondents.



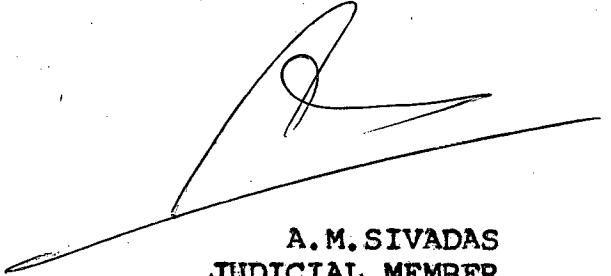
2. When the OA was taken up, learned counsel appearing for the applicant submitted that as per the Recruitment Rules, there is no provision for conducting an interview for promotion to the post of Inspector of Central Excise from the ministerial staff and hence the reliefs sought for by the applicant are not sustainable and that the OA may be dismissed.

3. In the light of the submission made by the learned counsel of the applicant, the Original Application is dismissed.

Dated 19th January, 2000.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A. M. SIVADAS
JUDICIAL MEMBER

aa.

Annexure referred to in this order:

A-2: True copy of order No.C.11/3/6/97 Cen.Ex. dated 24.1.97 issued by the first respondent to the Assistant Collector.